

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2013**

Subject : Petition under Regulations 63 and 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for removal of difficult arising due to present method of transmission corridor allocation to Power Exchanges for collective transactions.

Date of hearing : 15.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Ms. Neerja Mathur, Member (Ex-Officio)

Petitioner : Power Exchange India Limited

Parties present : Shri Kapil Dev, PXIL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed under Regulations 63 and 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for changes in the transmission corridor allocation to Power Exchanges for collective transactions.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and to implead POSOCO and IEX as a party to the petition and serve a copy of the petition on them immediately. The Commission also directed the petitioner to file revised memo of parties.

3. The Commission directed POSOCO and IEX to file their replies by 6.5.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 16.5.2014.

4. The petition shall be listed for hearing on 27.5.2014.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**